

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 27941/2019
(Arising out of impugned final judgment and order dated 01-10-2019
in SA No. 942/2016 passed by the High Court of Judicature at
Allahabad)

SHIV PRASAD & ORS.

Petitioner(s)

VERSUS

CHANDRA SHEKHAR (DEAD) THROUGH LRS. & ORS.

Respondent(s)

(IA No. 167347/2021 - APPLICATION FOR SUBSTITUTION
IA No. 180535/2019 - EXEMPTION FROM FILING O.T.
IA No. 167348/2021 - EXEMPTION FROM FILING O.T.)

Date : 30-07-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Sanjai Kumar Pathak, AOR
Mr. S. N. Sharma, Adv.
Mr. Arvind Kumar Tripathi, Adv.
Mrs. Shashi Pathak, Adv.

For Respondent(s) Mr. Pradeep Kumar Yadav, Adv.
Mr. Vishal Thakre, Adv.
Mr. Gopal Singh, Adv.
Ms. Anjale Kumari, Adv.
Ms. Chhaya, Adv.
Mr. Sadam Satya Narayan Raja Yadav, Adv.
Mr. Sunil Kumar Srivastava, Adv.
Mr. Tota Ram, Adv.
Mr. Sanjeev Malhotra, AOR

Mr. Sanjai Kumar Pathak, AOR

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing O.T. are allowed.

Application for substitution is allowed.

Amended cause title be filed within two weeks.

Leave granted.

List the appeal for hearing on 04.12.2024.

(SWETA BALODI)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)